

In the National Company Law Tribunal, Jaipur

Item No. 108
CP No. IB-74/7/JPR/2019

UNDER SECTION 7 of IBC, 2016

In the matter of:

Anand Kumar Gupta

.....Applicant/Petitioners

VS.

Adelson Pharma Pvt. Ltd.

.....Respondent

Order delivered on 02.08.2019

Coram: DR. POONDLA BHASKARA MOHAN, MEMBER (JUDICIAL)
SH. RAGHU NAYYAR, MEMBER(TECHNICAL)

For Petitioner (s) : Nitesh Shrivastava, Adv.
Mudit Manohar, Adv.

For Respondent(s) : Akanksha Noval, Adv.

ORDER

The learned counsel for the applicant is present. The rejoinder is also filed by the counsel for the applicant. The learned counsel for the respondent requests one week time to pay the cost and file the memo of proof of payment. For paying costs, post on 08.08.2019.

Sd-

(SH. RAGHU NAYYAR)
MEMBER (TECHNICAL)

Sd

(DR. POONDLA BHASKARA MOHAN)
MEMBER (JUDICIAL)